

# IN THE HIGH COURT OF SIKKIM

## ORDER SHEET

.....C.M.A. .... No 106 of 2006  
 ..Nar Bahadur Bhandari..... Petitioner / Appellant  
 Versus  
 ..State of Sikkim & Others..... Respondent

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
1.	29-08-06	<p>The applicant Carl Sabberwal has filed a petition in W.P. (C) No. 25 of 2006 praying for supplying Certified Copy of the Writ Petition and the entire Order Sheet on the ground that he is one of the developers of Hydro Power and have been allocated three projects on River Lachung and would like to understand the background of this case.</p> <p>[2] One of us (C.J.) placed this application before the Full Court for consideration. The Full Court resolved that the application may be placed on the judicial side. That is how this application has been placed today.</p> <p>[3] The applicant is not present. Be that as it may, in the ends of justice, we direct the Office to supply Certified Copy of the Writ Petition and the Orders passed thereon, if the applicant pays the usual Court fee for the same.</p>	



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Order

Order with Signature

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[4] The application stands disposed of  
accordingly.

[Binod Kumar Roy)  
Chief Justice

(N. Surjamani Singh)  
Judge